

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:4276

ANSWERED ON:21.12.2005

RESERVATION OF SEATS IN GOVERNMENT MEDICAL COLLEGES

Naik Shri Shripad Yasso;Tripathi Shri Chandramani

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the Government has taken a decision to reserve 25 per cent seats in Vardhaman Mahavir Medical College at Safdarjung as `paid seats` ;
- (b) if so, the details thereof and the reasons therefor;
- (c) the details of the admissions made through this quota during the last two years alongwith the capitation fee charged for each admission;
- (d) whether the Government has made such provision for other Government Medical Colleges as well;
- (e) if so, the details thereof;
- (f) if not, the reasons therefor;
- (g) whether the Government is aware that certain candidates without requisite qualifications are getting admission in Medical Colleges as reported in the Hindi daily Jansatta dated September 21, 2005;
- (h) if so, the reaction of the Government thereto;
- (i) whether the Government is contemplating to make merit the sole criterion for admission to medical colleges and prescribe some norms for charging of fees ; and
- (j) if so, the details thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE ( SMT. PANABAKA LAKSHMI)

(a) to (c): In the Vardhman Mahavir Medical College set up at Safdarjung Hospital a variable fee structure has been prescribed under which 25 percent seats are non-subsidized category seats with an annual tuition fee of Rs.1 lakh and 75 percent seats are subsidized category seats with an annual tuition fee of Rs.15,000/-. However, there is no provision for any capitation fee and thus, there is no paid seat as such. Admission in both subsidized and non-subsidized categories is done on merit. During last two years, 25 and 27 students were admitted in the Non-subsidized category respectively.

(d) to (j): The Hon`ble Supreme Court in its judgement dated 14.8.2003 in the case of Islamic Academy of Education has clarified that the State Government may prescribe the percentage of seats in private professional colleges which can be filled by the management. The remaining seats are to be filled up as per merit through the common entrance test conducted by the State agency. The seats filled by the management are also to be filled up as per merit through a common entrance test to be conducted by the association of all colleges in the concerned State or in the absence of such association, by the common entrance conducted by the State Government. In the said judgement, it has further been clarified that each institution shall have the freedom to fix its own fee structure. Each State Government is required to set up a committee under the Chairmanship of a retired High Court Judge to decide whether the fee proposed by the institute is justified and does not amount to profiteering or charging or capitation fee. The said Committee may approve the fee structure proposed by the institute or may propose some other fee which shall be binding on the institute for a period of three years.